

FIR No. 70/18
PS: Pahar Ganj
U/s: 302/307/34 IPC
Manohar Kumar Sharma Vs. State


16.07.2020

Matter taken up today through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Abhay Anand, Ld. Counsel for applicant/accused Manohar Kumar
Sharma.

On last date of hearing i.e. 13.07.2020, IO was directed to verify the address of native village i.e. Bihar of the applicant. Today, reply filed by the IO, however, perusal of the same shows that he has not verified the address of Bihar of the applicant. IO is directed to verify the same. Applicant is directed to provide the phone number of any of his family member(s) residing in Bihar to the IO for the purpose of verification of his address.

Put up on 17.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-16.07.2020

CC No. 274/19

PS Crime Branch

u/s: 18 (a) (I)/ 18 (c)/27 (c)/27 (b)/ 27 (b) (ii)/ 27 (d) Drug & Cosmetic Act

Ashok Kumar Vs. State

16.07.2020

Matter taken up today through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Naresh Kumar, Ld. Counsel for applicant/accused Naresh Kumar.

The applicant has filed an application seeking extension of interim bail.

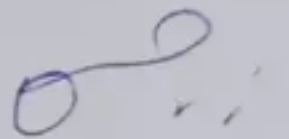
Arguments heard. Record perused.

1. Perusal of record shows that vide order dated 28.05.2020, passed by Ld. ASJ, the applicant was admitted on interim bail for 45 days which has already expired on 12.07.2020. However, on 13.07.2020, his interim bail was further extended till today.
2. Ld. Counsel for applicant submits that applicant is suffering from fever and has been advised 14 days home quarantine. Medical documents of the applicant are annexed with the application. Reply filed by the IO stating that he has verified the medical documents of the applicant and found the same to be genuine.
3. Vide order dated 28.05.2020, the applicant was admitted on interim bail in view of the directions passed by the Hon'ble Apex Court in "W. P. (C) No. 01/2020" and further directions issued by Hon'ble Delhi High Court in "Shobha Gupta & Ors Vs. Union of India & Ors". Keeping in mind that the

CC No. 274/19
PS Crime Branch
Ashok Kumar Vs. State

applicant has been advised home quarantine due to his persistent fever and also in view of the direction issued by the Hon'ble Delhi High Court in "*Court on its own motion Vs. State & Ors*", *W. P. (C) 3037/2020* and keeping in mind the present situation of Covid-19, the interim bail of the applicant is extended for further period of 30 days w.e.f. today on the same terms and conditions as mentioned in the order dated 28.05.2020.

The application is disposed off accordingly.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-16.07.2020

CC No. 427/19

PS Crime Branch

u/s: 18 (a) (i)/ 18 (c)/27 (c)/27 (b) (ii)/ 27 (c)/27 (d) Drug & Cosmetic Act

Ashok Kumar Vs. State

16.07.2020

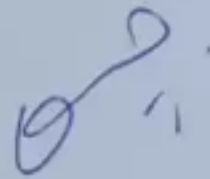
Matter taken up today through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Naresh Kumar, Ld. Counsel for applicant/accused Naresh Kumar.

The applicant has filed an application seeking extension of interim bail.

Arguments heard. Record perused.

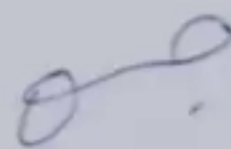
1. Perusal of record shows that vide order dated 22.05.2020, passed by Ld. ASJ, the applicant was admitted on interim bail for 15 days. However, he got released from the jail on 29.05.2020. Thereafter, vide order dated 11.06.2020, passed by Ld. ASJ, the interim bail of the applicant was further extended for 10 days w.e.f. 12.06.2020 till 22.06.2020. From 22.06.2020 till today, the interim bail of the applicant was extended vide different orders passed by this court.
2. Ld. Counsel for applicant submits that applicant is suffering from fever and has been advised 14 days home quarantine. Medical documents of the applicant are annexed with the application. Reply filed by the IO stating that he has verified the medical documents of the applicant and found the same to be genuine.



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3. Vide order dated 22.05.2020, the applicant was admitted on interim bail in view of the directions passed by the Hon'ble Apex Court in "W. P (C) No. 01/2020" and further directions issued by Hon'ble Delhi High Court in "Shobha Gupta & Ors Vs. Union of India & Ors". Keeping in mind that the applicant has been advised home quarantine due to his persistent fever and also in view of the direction issued by the Hon'ble Delhi High Court in "*Court on its own motion Vs. State & Ors*", W. P (C) 3037/2020 and also considering the present situation of Covid-19, the interim bail of the applicant is extended for further period of 30 days w.e.f. today, on the same terms and conditions mentioned in the order dated 22.05.2020.

The application is disposed off accordingly.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-16.07.2020

FIR No. 74/18

PS Crime Branch

u/s: 420/468/471 IPC & 48 (a)/27 (b)(ii)/27 (c) Drug & Cosmetic Act
Ashok Kumar Vs. State

16.07.2020

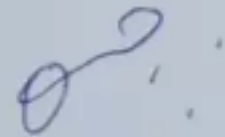
Matter taken up today through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Naresh Kumar, Ld. Counsel for applicant/accused Naresh
Kumar.

The applicant has filed an application seeking extension of interim bail.

Arguments heard. Record perused.


1. Perusal of record shows that vide order dated 02.05.2020, passed by Ld. ASJ, the applicant was admitted on interim bail for 15 days. However, he got released from the jail on 29.05.2020. Thereafter, vide order dated 11.06.2020, passed by Ld. ASJ, the interim bail of the applicant was further extended for 10 days w.e.f. 12.06.2020 till 22.06.2020. From 22.06.2020, the interim bail of the applicant was extended till today vide different orders passed by this court.
2. Ld. Counsel for applicant submits that applicant is suffering from fever and has been advised 14 days home quarantine. Medical documents of the applicant are annexed with the application. Reply filed by the IO stating that he has verified the medical documents of the applicant and found the same to be genuine.



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Ashok Kumar Vs. State

3. Vide order dated 02.05.2020, the applicant was admitted on interim bail in view of the directions passed by the Hon'ble Apex Court in "W. P (C) No. 01/2020" and further directions issued by Hon'ble Delhi High Court in "Shobha Gupta & Ors Vs. Union of India & Ors". Keeping in mind that the applicant has been advised home quarantine due to his persistent fever and also in view of the direction issued by the Hon'ble Delhi High Court in "*Court on its own motion Vs. State & Ors*", W. P (C) 3037/2020 and considering the present situation of Covid-19, the interim bail of the applicant is extended for further period of 30 days w.e.f. today on the same terms and conditions as mentioned in the order dated 02.05.2020.

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-16.07.2020

FIR No. 176/19
PS: Civil Lines
U/s: 302/308/325/34 IPC
Kunal Vs. State

16.07.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.


Matter taken up today through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Kunal.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Kunal, seeking regular bail.

Reply be filed by the IO on next date after verification of medical documents of applicant's wife. IO is also directed to apprise the court regarding the previous bail application, if any, filed by the applicant.

Put up on 20.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-16.07.2020